

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 66 of 2018

IN THE MATTER OF:

Balaji Heavy Lifters Pvt. Ltd.

...Appellant

Versus

Deep Construction Co.

...Respondent

Present:

For Appellant : Mr. Mohit D. Ram, Advocate

O R D E R

15.05.2018 Learned counsel for the appellant submits that the appeal has become infructuous and prays for withdrawal of the appeal. In view of such prayer made, without going into the merit, we allow the appellant to withdraw the appeal.

The appeal stands disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)